

RAJASTHAN HIGH COURT


No. 03/PI/2021

Date- 10.04.2021


CIRCULAR

In view of exponential rise in Covid-19 cases across the State, for prevention of spread of pandemic and for safety and welfare of all the stakeholders, in supersession of all the previous directions, following directions are issued for functioning of the Subordinate Courts/Special Courts/Tribunals from 15.04.2021 onwards till 30.04.2021:-

1. The functioning of the Subordinate Courts/Special Courts/ Tribunals would continue both with physical presence and video conferencing, however as far as possible the video conferencing shall be preferred to limit gathering in court rooms and court premises.
2. Video conferencing shall be conducted through video conferencing application 'Microsoft Teams'. If some newly created courts do not have licenses of Microsoft Teams, the District Judge may provide them Microsoft Teams license of any other vacant court or they may use free VC Applications 'Jitsi' or 'Google Meet'.
3. Evidence will be recorded only in cases where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old. In all other cases, evidence will be recorded only when the parties are desirous to do so.
4. The process for service of witnesses issued for the dates upto 30.04.2021 be called unserved by the concerned court except for the cases where evidence is to be recorded.
5. Presence of the parties shall not be insisted unless it is very essential and unavoidable. The request for personal exemption of accused/complainant/witness/parties shall be accordingly considered. No adverse orders will be passed for their absence.
6. Judicial Custody remands shall be given only through Video conferencing, as far as possible.
7. Though physical filing shall continue, it is advised to prefer e-filing for safety of all concerned. The link of E-filing portal (<https://efiling.ecourts.gov.in/raj>) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.


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8. Payment of Court Fees may be made through E-Pay facility, the link of which (<https://pay.ecourts.gov.in/epay>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
9. For court management to limit the gathering in court rooms, Covid-19 Module of CIS be optimally utilized.
10. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
11. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court rooms and court premises.
12. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
13. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face shield. Wearing of hand gloves should be preferred.
14. Wearing of coat would be optional till further orders.
15. Entry of law interns in the court premises would be strictly prohibited.
16. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
17. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
18. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.


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19. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
20. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
21. Covid-19 Testing of Judicial Officers, learned Advocates and Court Staff would be increased for early detection of infected persons and to contain the spread of Covid-19.
22. All eligible stakeholders are requested for their Covid-19 vaccination for safety of themselves and others.
23. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.
24. The Committee of one Judicial Officer, Bar President and one senior court staff be constituted and if already constituted, shall continue, to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order


10.4.2021
REGISTRAR GENERAL

No. Gen/XV/42/2020/1350(I)

Date- 10.04.2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


10.4.2021
REGISTRAR GENERAL